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পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No.-768/97



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 563 দিশপুৰ, বৃহস্পতিবাৰ, 14 ডিচেম্বৰ 2023, 23 আঘোণ, 1945 (শক)
No. 563 Dispur, Thursday, 14th December, 2023, 23rd Agrahayana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 14th December, 2023

No. LGL.247/2022/43.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th February, 2023 is hereby published for general information.

ASSAM ACT NO. LXVIII OF 2023
(Received the assent of the Governor on 7th February, 2023)
THE ASSAM FIXATION OF CEILING ON LAND
HOLDINGS (AMENDMENT) ACT, 2022

AN ACT

further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956.

Preamble Whereas it is expedient to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing; Assam Act
No 1 of
1957

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 34

2. In the principal Act, in section 34,-
 - (i) in sub-section (1), for the words "be punished with imprisonment which may extend to one year or with fine which may extend to two thousand rupees or with both" appearing after the words "to be false, shall", the words "punished with a fine of at least rupees twenty five thousand which may extend upto rupees one lakh" shall be substituted;
 - (ii) in sub-section (2), for the words "be punished with imprisonment which may extend to one year but which shall not be less than three months and shall also be liable to fine which may extend to one thousand rupees" appearing after the words "on conviction", the words "punished with a fine of at least rupees twenty five thousand which may extend upto rupees one lakh" shall be substituted.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur.